

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

No. Of Adjournment : 2

COURT NO. : 1

15.01.2020

O.A./260/822/2019

RAVI RANJAN MUNDU

-V/S-

A.G

ITEM NO:4

FOR APPLICANTS(S) Adv. : Mr. N. Sarkar

FOR RESPONDENTS(S) Adv.: Mr. J. K. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for applicant and respondents. Applicant's counsel submitted that the applicant was appointed as MTS under compassionate ground vide order dated 03.09.2013 (Annexure A/1). He was charge sheeted vide order dated 22.08.2019 (Annexure A/2) and then his appointment was terminated vide order dated at Annexure A/3 in pursuance to CCS (Temporary Service) Rules, 1965 without completing the disciplinary proceedings. Learned counsel for the applicant submitted that he has filed a petition before the Respondent No. 2 vide his application dated 26.09.2019 and 22.11.2019 (Annexure A/4 series) which are pending before Respondent No. 2. He submits that his grievance in this case will be addressed if a direction is given to Respondent No. 2 to consider the said appeal.</p> <p>In view of the submission, the OA is disposed off without expressing any opinion on the merits or on the grounds mentioned in the OA with a direction to Respondent No. 2 to consider the appeal at Annexure A/4 series as the said appeal is pending before him as on date and dispose off by passing a speaking reasoned order, copy of which may be communicated to the applicant within 6 weeks of the date of receipt of copy of this order. If a decision has already been taken on said appeal, then the decision taken is to be communicated to the applicant within time as stated above.</p>

The OA stands disposed off accordingly.

Copy of the order to Learned Counsels for both the parties.

(GOKUL CHANDRA PATI)
MEMBER (A)

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